

**NATIONAL COMPANY LAW TRIBUNAL
PRINCIPAL BENCH
NEW DELHI**

C.P NO. 122(ND)/2015
CA NO.

CORAM:

PRESENT: CHIEF JUSTICE M. M. KUMAR
Hon'ble President

SH. S. K. MOHAPATRA
Hon'ble Member (T)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF PRINCIPAL BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 11.07.2016

NAME OF THE COMPANY: **Star Facilities Management Ltd.**

Vs.

M/s. Pro Facilities Services Pvt. Ltd. & Ors.

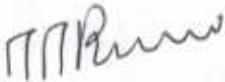
SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956 and 241/242 of the Companies Act 2013.

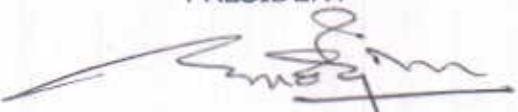
S.NO.	NAME	DESIGNATION	REPRESENTATION	SIGNATURE
1.	K. Datta	Advocate	Respondent No. 1 & 8	J. M. K.
2.	Vivek Malik	Advocate	Respondent No. 1 & 8	
3.	Mukul Thakur	Advocate	Respondent No. 1 & 8	

ORDER

Learned counsel for the petitioner states that he may be permitted two weeks time to file rejoinder. Let rejoinder be filed within two weeks with a copy in advance to the counsel opposite. The main petition shall be heard alongwith the application under section 8 of Arbitration and Conciliation Act.

List on 01.8.2016 at 10.30 am.


(CHIEF JUSTICE M.M. KUMAR)
PRESIDENT


(S.K. MOHAPATRA)
MEMBER (T)

Dated: 11/07/2016
(Vidya)